

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).872/2008

(From the judgement and order dated 03/10/2007 in CRLMA No.
24158/2007 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

NAVEENA TIWARI Petitioner(s)

VERSUS

SANJAY TIWARI & ORS. Respondent(s)

(With appln(s) for stay and office report)

WITH
T.P.(C) NO. 88 of 2008
(With appln. for stay and office report)
T.P.(CRL) NO. 55 of 2008
(With appln. for stay and office report)

Date: 14/01/2011 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE V.S. SIRPURKAR
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. Himanshu Munshi,Adv.

For Respondent(s) Dr. Monika Gusain,Adv.

State of U.P. Mr. T.N. Singh, Adv.
Ms. Rashmi Singh, Adv. for
Mr. Kamlendra Mishra, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(Crl.) No. 872/2008:

We have heard learned counsel appearing for the parties.

We direct the parties to appear for mediation before the Mediation Centre, High Court of Delhi instead of High Court of judicature at Allahabad.

: 2 :

The Special Leave Petition stands disposed of accordingly.

T.P. (C) No.88 of 2008 and T.P. (Crl.) No. 55/2008:
The Transfer Petitions are allowed in terms of signed order.

[SIGNED ORDER IS PLACED ON THE FILE]
IN THE SUPREME COURT OF INDIA

CIVIL/CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NO. 88 OF 2008

NAVEENA TIWARI ...PETITIONER

VERSUS

SANJAY TIWARI ...RESPONDENT

WITH

TRANSFER PETITION (CRL) NO. 55 OF 2008

NAVEENA TIWARI ...PETITIONER

VERSUS

SANJAY TIWARI & ORS. ...RESPONDENTS

O R D E R

1. The present transfer petitions have been filed by the petitioner-wife seeking transfer of Miscellaneous Case No. 25 of 2004, titled Naveena Tiwari vs. Sanjay Tiwari from the court of learned Additional District Judge-I, Ballia, U.P. to the Family Court/Matrimonial Court at Delhi and Criminal Misc. Application No. 24158 of 2007, titled Sanjay Tiwari and another vs. State of U.P. and another from the High Court of Allahabad to the Delhi High Court.

2. We have heard learned counsel appearing for the parties and gone through the petitions.

3. Considering the facts and circumstances of this case and looking to the convenience of the wife, we deem it proper to

: 2 :

transfer Miscellaneous Case No. 25 of 2004, titled Naveena Tiwari vs Sanjay Tiwari from the court of learned Additional District Judge-I, Ballia, U.P. to the court of District Judge, Delhi who may try the case himself or assign the same for disposal to the court of competent jurisdiction. Ordered

accordingly. We also transfer Criminal Misc. Application No. 24158 of 2007, titled Sanjay Tiwari and another vs. State of U.P. and another from the High Court of Allahabad to the Delhi High Court. The transferor courts are directed to send the complete record of these cases immediately to the transferee courts.

4. The Transfer Petitions are allowed accordingly.

.....J.
[V.S. SIRPURKAR]

.....J.
[T.S. THAKUR]

NEW DELHI
JANUARY 14, 2011.